

SECTION PIL (WRIT)

MATTER FOR :08.04.2025

COURT NO. : 6

ITEM NO. : 9

**WRIT PETITION (CRL.) NO. 382 OF 2024**  
(Under Article 32 of the Constitution of India)

AABAD HARSHAD PONDA

... Petitioner

Versus

UNION OF INDIA AND ORS

... Respondents

**OFFICE REPORT**

The Writ Petition above-mentioned was listed before this Hon'ble Court on 21.02.2025, when the Court was pleased to pass the following Order:-

*“We have heard the petitioner, who has appeared in person and learned A.S.G. appearing for the respondent(s)/Union of India.*

*We have perused the prayers sought for by the petitioner herein and find that essentially the prayers sought by the petitioner are in the realm of creating an awareness about safety and security of women and girl child in India. In that regard, the directions for imparting awareness programmes in educational institutions have been sought.*

*Learned A.S.G appearing for Union of India and other authorities submitted that if some time is granted she will place on record the existing modules/syllabus that is being taught in the Schools and/or Colleges insofar as the concerns expresses by the petitioner herein are concerned.*

*List on 08.04.2025.”*

It is submitted that no further documnet has been filed, so far.

The Writ Petition is listed before the Hon'ble Court with this Office Report.

Dated this the 5th day of April, 2025.

*sd/-*  
Assistant Registrar